

(b) to (d). The Government is considering various amendments to the said Act to encourage development of surplus vacant land for housing activities. It is expected that the amendment proposals can be brought before the Parliament in the next Session.

**Grants by CAPART to Institutions in Andhra Pradesh.**

1087. SHRI V. SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) the particulars of the institutions and societies from Andhra Pradesh receiving grants from the Council for Advancement of People's Action and Rural Technology;

(b) the grants provided to these institutions and societies during each of the last three years;

(c) whether any effort has been made to find out whether these grants are properly and fully utilised;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) and (b).

The information is given below:

<i>Year</i>	<i>Number of Institutions Societies in Andhra Pradesh which received grant from CAPART</i>	<i>Grant provided to these Institutions and Societies by CAPART.</i>
		<i>(Rs. in crores)</i>
1988-89	77	1,70
1989-90	109	1,86
1990-91	156	2,80

(c) to (e). Yes, Sir. The project holders are required to submit six monthly progress reports and the funds are released only if the progress is found satisfactory. The projects are also monitored by sending experts and accounting monitors to the project areas.

(a) whether some allottees of DDA flats have demanded interest on their money from DDA under the rule as DDA did not give possession of flats within the fixed period inspite of depositing the full amount in DDA on demand;

**[Translation]**

**Interest on the Amount Deposited with DDA**

1088. SHRI ARVIND NETAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(b) the number of such pending with DDA; and

(c) the time by which payment of interest is likely to be made by taking a final decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) 134.

(c) Such requests of allottees for payment of interest are finalised in consultation with the Finance Wing. Necessary action in this regard has already been initiated. In some cases the matter is sub-judice.

#### Registration in the Name of Allottees

1089. SHRI ARVIND NETAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the time taken by D.D.A. for getting the flats registered in the name of allottees after full payment is made by them.

(b) the number of cases pending with D.D.A wherein the request has been made to them for getting the flats registered in the name of the allottees; and

(c) the steps taken to clear the pending cases expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The registration in the name of allottees taken a period approximately four months subject to clearance from Accounts Units, site inspection reports and preparation of site plans.

(b) 672 cases as on 5.11.1991.

(c) Information is being collected and will be laid on the Table of the House.

#### Unauthorised Constructions in DDA Colonies

1090. SHRI ARVIND NETAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether unauthorised and illegal constructions are being carried out openly by the allottees in various residential colonies of the Delhi Development Authority;

(b) whether the Government propose to ascertain the facts in this regard; and

(c) if so, the steps the Government propose to take to check unauthorised and illegal constructions?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The DDA has reported that in a large number of cases violation of Building Bye-laws and sanctioned plans by private builders have been noticed in colonies under the control of DDA.

(c) Whenever cases of unauthorised construction are noticed, action is initiated as per provisions of Delhi Development Act, 1957 and Section 343 and 344 of the Delhi Municipal Corporation Act. A Committee headed by Secretary, Ministry of Urban Development has also gone into this matter and has submitted its report to the Delhi High Court. The Committee has suggested deterrent action, improvement over legal impediment and strengthening of local bodies including Delhi Police for effective remedial actions against unauthorised constructions/users.

[English]

#### Sale Prices of Fertilizers

1091. SHRI RAM VILAS PASWAN: Will the PRIME MINISTER be pleased to state:

(a) whether considering the sharp rise in the inputs and production cost, the Government propose to maintain the selling price of fertilizers at a level to make it economical for both the manufacturers and the farmers; and